

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

**PATNA BENCH: PATNA**

Registration No.RP-5 of 1997

(Arising out of OA No.265/96)

Baldeo Prasad S/o Late Rajendra Prasad,  
Resident of Village Bariyar Chauk, Police  
Station Naya Gaon, District Chapra ..... Petitioner

## Versus

ORDER

Hon'ble Mr. Justice V.N.Mehrotra, V.C.

This Review Petition has been placed before me by circulation in Chamber. It has been filed for a review

2. The applicant had in the above mentioned OA prayed that the respondents be directed to appoint or consider him for appointment to a suitable post on compassionate grounds.

3. In this review petition it has been asserted on behalf of the applicant that there was an error apparent on the face of the record inasmuch as the submissions advanced on behalf of the applicant were not considered, may be due to inadvertance.

4. I have considered the assertions made by the applicant in this review petition and also gone through the order passed by me as well as the assertions made in the OA. I am totally unable to accept the assertions made by the applicant in this review petition that the submissions made on his behalf were not considered while disposing of the OA. The assertions by the applicant in the OA as well as the arguments advanced by his counsel were considered in the light of various decisions by the Hon'ble Supreme Court. It was only after the consideration of the same that it was held that the applicant has failed to establish that his claim for appointment on compassionate ground was valid. In the circumstances this review petition does not merit any consideration and is rejected.

*V.N. Mehrotra*  
17-387

(V.N. MEHROTRA)  
VICE-CHAIRMAN